



CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA/020/00189/2014
Date of Order : 19-11-2019

Between :

Smt. M. Laxmi D/o M.Rama Rao,
Aged about 40 years, working as GDS/Branch Postmaster,
Vemireddipalli B.O a/w Khambham Padu, S.O.,
Vijayawada Division, District Kurnool.Applicant

AND

1. The Union of India, rep by
The Chief Postmaster General,
A.P. Circle, Hyderabad-500 001.
2. The Postmaster General,
Vijayawada Region, Vijayawada.
3. The Director of Postal Services,
Vijayawada Region, Vijayawada.
4. The Senior Superintendent of Post Offices,
Vijayawada Division, Vijayawada.
5. The Asst. Superintendent of Post Offices,
Vijayawada South Sub-Division, Vijayawada,
District Krishna. ...Respondents

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Counsel for the Applicant: Mrs.Rachna Kumari

Counsel for the Respondents : Mrs.K.Rajitha, Sr. CGSC



CORAM :

THE HON'BLE MR.S.N.TERDAL : JUDICIAL MEMBER

THE HON'BLE MRS.NAINI JAYASEELAN : ADMINISTRATIVE MEMBER

(Oral Order per Hon'ble Mr.S.N.Terdal,Judicial Member)

Heard Mrs. Rachna Kumari, learned counsel for the applicant and Mrs. K. Rajitha, learned Senior Central Govt., Standing Counsel for Respondents.

2. The relevant facts of the case are that the applicant was working as GDSBPM, Vemireddipalli B.O account with Khambham Padu, S.O., with effect from 03.06.1993. Thereafter she appeared for the recruitment to the post of Postman (Group-C) and after completing all the formalities, she was selected for the post of Postwoman and she joined the said post in Polytechnic Sub-Post Office in Vijayawada Division. But however, after working for four months, she submitted a representation on the basis of her health condition that she may be reverted back to the post of GDS/BPM post. Considering the same, the

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Respondents passed an order dated 02.07.2011 granting her request. In the year 2013 the applicant submitted a representation requesting that her health condition has been improved and again she may be posted as a Postwoman. The Respondents, by the impugned order rejected her prayer. Counsel for the applicant vehemently contended that the OA be allowed as she was suffering from health problems she had requested for reversion to the post of GDS/BPM and now she has recovered, she is entitled for Posting of Postwoman.

3. Learned Senior Standing Counsel for the Respondents also vehemently contended that the applicant has gave up her right to the post of Postwoman and accepting her request and reverting her to her original post, she was posted. As such she is not entitled to be posted back in the post of Postwoman. We are of the view that there is no illegality or discretion in the impugned rejection order passed by the Respondents.

4. Accordingly the Original Application is dismissed as devoid of merits. No order as to costs.



(NAINI JAYASEELAN) (S.N.TERDAL)
ADMINISTRATIVE MEMBER JUDICIAL MEMBER

Dated : 19th November, 2019.
Dictated in Open Court.

